MANIPUR GAZETTE

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GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)

N O T I F I C A T I O N

Imphal, the 30th January, 2026

RRDP/2/2026-DP-DP(B): In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India read with the approval of Governor-in-Council in its meeting held on 25.01.2026, the Governor of Manipur hereby makes the following amendment to the existing Manipur Police Service Rules, 1965 namely: -

1. SHORT TITLE AND COMMENCMENT:
   (a) This Amendment may be called the Manipur Police Service (1st Amendment) Rules, 2026.

   (b) The Amendment shall come into force with effect from the date of publication in the official Gazette of Manipur.

2. The existing Sub rule (iii) of Rule 29.2 (C)- Eligibility for promotion and pay scale of Selection Grade to the Manipur Police Service Rules, 1965 shall be substituted by the following: -
   "29.2 (C)- Eligibility for promotion:

   iii. A member of service in Junior Administrative Grade shall be eligible for appointment to MPS Selection Grade on completion of 14 (fourteen) years of service with at least 4 years in Junior Administrative Grade.

LOUREMBAM BIKRAM,
Special Secretary to the Government.

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Digitally signed by
Thingbaijam Binodkumar Singh
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